

GOVERNMENT OF INDIA
MINISTRY OF AGRICULTURE AND FARMERS WELFARE
DEPARTMENT OF ANIMAL HUSBANDRY, DAIRYING AND FISHERIES
LOK SABHA
UNSTARRED QUESTION No. 3383
TO BE ANSWERED ON 7TH JULY, 20218

CONDITIONS OF DAIRIES

3383. KUMARI SUSHMITA DEV:
SHRI PONGULETI SRINIVASA REDDY:
SHRI JYOTIRADITYA M. SCINDIA:

Will the Minister of AGRICULTURE AND FARMERS WELFARE कृषि और किसान कल्याण मंत्री be pleased to state:

- (a) whether the Government is aware that the health and well being of cattle are being severely compromised in milk dairies as a large number of dairies across the country have no shelter for animals and most of these dairies housed sick and injured animals;
- (b) if so, whether any on the spot assessment of condition of dairies has been undertaken by the Government/its allied agencies in the past few years, if so, the details in this regard;
- (c) whether the dairy owners are wantonly administering banned drugs/ injections to animals to increase the production of milk;
- (d) if so, the corrective steps taken or proposed to be taken by the Government in this regard; and
- (e) whether there is a need to immediately identify the number of cattle

ANSWER

THE MINISTER OF STATE FOR AGRICULTURE AND FARMERS WELFARE
(SHRIMATI KRISHNA RAJ)

(a) & (b) No, Madam. However, Indian dairy is characterised by small holder dairy system where herd size is ranging from 1-2 milch animals to supplement the rural household income and its benefit goes to 70 million rural household engaged in dairying including 52.67 million small and marginal farmers. In such systems animals are kept in the same household generally in a separate room, where adequate & personal care of the animal is taken by the owners. In order to complement and supplement the efforts made by the States for control of animal diseases Government of India is implementing Livestock health and Disease Control Programme with the aim of control and containment of animal diseases in the country.

(c) & (d) Recently, Government of India vide GSR No. 411 (E) dated 27th April 2018, has issued notification to regulate and restrict the manufacture, sale and distribution of the Oxytocin in the country and to prevent its misuse, directing that the drug Oxytocin shall be manufactured for sale or for distribution or sold as specified in the notification and Given at Annexure-I. However, there are some reports in the media and other sources regarding misuse of Oxytocin particularly in buffaloes at the time of milking under erroneous impression that it increases milk production. Oxytocin has no effect in boosting milk production. Oxytocin is used to aid in parturition of animals when the female has been in labour for an extended period. Oxytocin also has role in let-down of milk.

(e) Looking towards importance of animal identification in scientific breeding, control of spread of diseases, increasing trade of milk & milk products Government of India is undertaking identification of only in-milk cattle and buffaloes, using 12 digit unique identification number under the “Pashu Sanjivni” component of the scheme Rashtriya Gokul Mission. As on date 12.3 million animals have been registered and identified.

Statement referred to part (d) & (e), of the Lok Sabha UnStarred Question No. 3383 due for 7th August 2018:

The Manner in which Drug Oxytocin to be manufactured for sale or for distribution or sold is as under:

- (i) The manufacture of Oxytocin formulations for domestic use shall be by public sector undertakings or companies only and the label of the product shall bear bar codes.
- (ii) The manufacture of Oxytocin formulations for export purposes shall be open to both public and private sector companies and the packs of such manufacture for exports shall bear bar codes.
- (iii) The manufacture of active pharmaceutical ingredient of Oxytocin shall supply the active pharmaceutical ingredient only to the public sector manufacturers licensed under Drugs and Cosmetic Rules 1945 for manufacture of formulations of the said drug for domestic use.
- (iv) The manufacturers of active pharmaceutical ingredient of Oxytocin shall supply the said active pharmaceutical ingredient to the manufacturers in public and private sector licensed under Drugs and Cosmetic Rules 1945 for manufacture of formulations of the said drug for export purpose.
- (v) Oxytocin formulations manufactured by the public sector companies or undertakings licensed under the Drugs and Cosmetic Rules 1945 for the domestic use shall supply the formulations meant for human and veterinary use only:-
 - (a) to registered hospitals and clinics and private sector directly; or
 - (b) to Pradhan Mantri Bhartiya Janaushadi Pariyojna (PMBJP) and Affordable Medicines and Reliable Implants for Treatment (AMRIT) outlet or any other Government entity which may be specified by the Central Government for this purpose in the country which shall further supply the drug to the registered hospitals and clinics in public and private sector.
- (vi) Oxytocin in any form or name shall not be allowed to be sold through retail chemist.